

ATTENDANCE-CUM-ORDER SHEET OF HEARING

NATIONAL COMPANY LAW TRIBUNAL GUWAHATI BENCH

TP No.22/397/398/GB/2016 (C.P.No.205/2015)

With

I.A.No.2/2016

&

T.A.No.15/2016 (C.A.No.402/2016)

Ram Swaroop Joshi & Ors.

... Petitioners

-Versus-

Buildworth Pvt. Ltd. & Ors.

... Respondents

Present : Hon'ble Mr Justice P K Saikia, Member(J)

Date of hearing: 24th March 2017.

| | |
|---------------------|----------------------|
| Name of the Company | Buildworth Pvt. Ltd. |
| Under Section | 397/398 |

| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |
|---------|--|------------------------|---------------------|
|---------|--|------------------------|---------------------|

ORDER

TP No.22/2016 (C P No.205/2015)

Ms S. Khound, learned counsel for the petitioners submits that they were required to file rejoinder today. But the leading counsel for the petitioners, namely, Mrs M. Hazarika, Sr. Advocate, is unable to attend court today because of compelling reasons and, as such, rejoinder could not be filed today. Ms S. Khound, therefore, prays for some more time to file rejoinder.

2. In that connection, I have also heard Mr R. Sarmah, learned counsel for the respondents.

3. List this matter on 07.04.2017 alongwith I.A.No.03/2016.

I.A.No.2/2016

4. Ms S. Khound, learned counsel for the petitioners/applicants is present. Mr R. Sarmah, learned counsel for the respondents/non-applicants pray for some time to file reply.

5. List this matter on 07.04.2017.

T.A.No.15/2016 (C.A.No.402/2016)

6. Ms S. Khound, learned counsel for the petitioners/non-applicants is present. Mr R. Sarmah, learned counsel for the respondents/applicant prays for some time to file rejoinder. Prayer is allowed.

7. List this matter on 07.04.2017.



Member (Judicial)
National Company Law Tribunal,
Guwahati Bench,
Guwahati.

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